

**श्री यशपाल सिंह (कैराना)** : यहाँ कांचन और कांच एक तोल पर तुल गया है, यह क्या मामला है। हमारे सेक्रेटरी को उन्होंने बिना कसूर वहाँ से हटा दिया जब कि हम ने यहाँ रेड हैन्डेड पकड़ा। हमारे सेक्रेटरी को बिना खता के कैसे वहाँ से हटा दिया गया ?

**अध्यक्ष महोदय** : इस का जवाब मंत्री महोदय कसे दें।

**श्री काशी राम गुप्त (अलवर)** : क्या इन हालतों को देखते हुए मंत्री महोदय ने इस बात की भी कोशिश की कि पाकिस्तानी हाई कमिश्नर के दफ्तर के लोग जो इस तरह की कोशिश करते हैं उन पर विजिलेंस रखी जाये। उन लोगों की देख रेख के लिये वहाँ आदमी रखे जाते हैं या नहीं ताकि इस तरह की घटनायें बार बार न घटें।

**अध्यक्ष महोदय** : क्या माननीय सदस्य चाहते हैं कि मंत्री महोदय इस बात को यहाँ कहें। क्या वह उन से यह कहें कि वहाँ पर आदमी लगा दिये जायेंगे।

**श्री काशी राम गुप्त** : अध्यक्ष महोदय, मेरा प्रश्न यह था कि इन घटनाओं से सचेत रहने के लिये मंत्री महोदय कोई विशेष कार्रवाई करेंगे अथवा नहीं।

**श्री चं० ला० चौधरी (महुआ)** : जहाँ तक मैं समझता हूँ सरकार की गोपनीय बातों के सम्बन्ध में सदन के सदस्यों का यहाँ प्रश्न पूछना वाजिब नहीं है कि डिफेंस के मामले में सरकार क्या कर रही है या और किसी सम्बन्ध में। मैं अपोजीशन के माननीय सदस्यों से दख्खीस्त करूंगा कि यह भारतवर्ष के हित में नहीं होगा। इसलिये वे ऐसा न करें।

**श्री नाथ पाई** : हम अपना कर्तव्य काफी अच्छी तरह से जानते हैं।

**Shrimati Yashoda Reddy (Kurnool)**: While congratulating the Home Ministry for having found out before the secret documents were handed over, I would like to know why there was

delay, after discovering the letter of the mother some months back, in finding out the culprits? I would also like to know whether the complete spy-ring has been rounded up or whether some more people are still there?

**Shri Nanda**: There was no mother in the picture at all.

12.57 hrs.

INDIAN TARIFF (AMENDMENT)  
 BILL\*

**The Minister of Commerce (Shri Manubhai Shah)**: Sir, I beg to move for leave to introduce a Bill further to amend the Indian Tariff Act, 1934.

**Mr. Speaker**: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Tariff Act, 1934."

*The motion was adopted.*

**Shri Manubhai Shah**: Sir, I introduce the Bill.

**Shri Hari Vishnu Kamath (Hosangabad)**: Sir, I rise on a point of clarification. I remember—the Minister concerned is not here—the Minister of Parliamentary Affairs making a promise more or less in the last Budget Session that no Bill would be taken up for consideration and passing in a Session unless it has been introduced within the first half of the Session. Now, Sir, this Bill is introduced today and it is being taken up on Monday or some time next week according to the list of business which I heard from the hon. Minister of Parliamentary Affairs. This is contrary to the promise he made. I hope you will not let these things happen, because this is certainly detrimental to the methodical and scientific running of the Session.

**Mr. Speaker**: When we take that Bill up we will see.

12.59 hrs.

APPROPRIATION (RAILWAYS)  
 NO. 3 BILL\*, 1964

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag**

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†Introduced with the recommendation of the President.

**Singh):** Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1964-65 for the purposes of Railways.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1964-65 for the purposes of Railways."

*The motion was adopted.*

**Dr. Ram Subhag Singh:** Sir, I introduce\* the Bill.

**Shri Nambiar (Tiruchirapalli):** Sir, yesterday while replying to the points raised by us I asked a specific question of the Deputy Minister of Railways. I asked him whether on the question of the new zone, the carving out of a new zone with Southern Railway and the Central Railway in the southern part, which was hanging fire for several years, would take place. The Minister did not give a reply and you were pleased to observe that an omnibus reply is given. But I find from the newspapers that today there is a press report to the effect that Government has taken a decision to have this new zone. If that is so, why could the Minister not give that information to the House yesterday? Yet, even though this matter was raised in the debate, no answer was given.  
13 hrs.

**Shri Ranga (Chittoor):** That decision might have been taken later.

**Mr. Speaker:** Shri Ranga says that that decision might have been taken later.

**Shri Nambiar:** Was that decision taken yesterday night?

**Mr. Speaker:** He will kindly resume his seat.

**Dr. Ram Subhag Singh:** I beg to move:\*\*

"That the Bill to authorise payment and appropriation of certain further sums from and out of the

Consolidated Fund of India for the service of the financial year 1964-65 for the purposes of Railways be taken into consideration."

**Mr. Speaker:** The question is:...

**Shri Ranga:** May I have a word?

**Mr. Speaker:** At this stage?

**Shri Ranga:** Then at what stage can I say a word?

**Mr. Speaker:** I will give him an opportunity during the clause by clause consideration. But he ought to have given prior notice if he had intended to take part in the discussion on the Appropriation Bill. Now the question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1964-65 for the purposes of Railways be taken into consideration."

*The motion was adopted.*

**Mr. Speaker:** Now we will take up clause by clause consideration.

**Shri Ranga:** I only wanted to have one or two minutes. I have brought to the notice of the Government, as did several other hon. Members, the accidents that are taking place at the level-crossings because of the inability of the Government to take proper protective measures. Government have pleaded their inability to appoint gate-keepers there or to make other arrangements. But there are very many places where there are some sub-ways not far away from the line crossings. I have brought to the notice of the Government one particular case in my own constituency, one place called Kuppam, where there is a sub-way where a pillar is put to prevent part traffic passing through that subway. When it was brought to their notice, they said that it would cost them Rs. 20,000 and as their rules do not permit them to spend such a big amount they wanted the local panchayats to bear the cost. The local panchayats say they cannot afford to foot the bill. I do not know

\*Introduced with the recommendation of the President.

\*\*Moved with the recommendation of the President.

[Shri Ranga]

why the Government want to stick to those rules—I do not know when they were passed—and avoid spending even small sums of money in order to take advantage of the sub-ways which are already there. If they want to construct new sub-ways or over-bridges, it would cost them very much. But if there are sub-ways which are already in existence, I do not know why Government should be unwilling to change their rules, which have been formulated long ago, to take advantage of the facilities which are already there. I would like the Government to give consideration to this matter and change the rules.

**Mr. Speaker:** Now the Minister.

**Shri Nambiar:** He might answer my point also. How many divisions are going to be there?

**Dr. Ram Subhag Singh:** In this Bill we have asked for an appropriation of only Rs. 10,000 and this is in regard a preliminary engineering-cum-final location survey for a proposed Railway line between Dantewara and Bhadrachalam. In this Bill, Professor Ranga has raised the question of level-crossings. As he knows, there are over 33,000 level-crossings in this country.

**Mr. Speaker:** He is not talking of all those 33,000; he is talking of only one. Therefore, he might consider it.

**Dr. Ram Subhag Singh:** Whatever we are going to do at one particular level-crossing shall have to be done in the case of all other similar level-crossings.

**Mr. Speaker:** Why should he refuse Professor Ranga immediately?

**Dr. Ram Subhag Singh:** I am not refusing. In the larger context we shall examine the question which Professor Ranga has raised and if it can be done it will be done.

**Mr. Speaker:** Shri Nambiar was enquiring about the news which has appeared in the papers about the creation of a zone.

**Dr. Ram Subhag Singh:** That will be taken up later on.

**Mr. Speaker:** They have been asking for the creation of that zone for some time and nothing was said on that point. Yet, today's papers do carry the news that a zone has been created, or a decision has been taken.

**The Minister of Finance (Shri T. T. Krishnamachari):** I may mention that this matter was discussed subsequent to the point raised by the hon. Member.

**Mr. Speaker:** The question is:

"That clauses 1, 2, 3, the Schedule and the Enacting Formula and the title stand part of the Bill".

*The motion was adopted.*

*Clauses 1, 2, 3, the Schedule and the Enacting Formula and the Title were added to the Bill.*

**Dr. Ram Subhag Singh:** I beg to move:

"That the Bill be passed".

**Mr. Speaker:** The question is:

"That the Bill be passed".

*The motion was adopted.*

13.07 hrs.

COMPANIES (SECOND AMENDMENT) BILL—Contd.

**Mr. Speaker:** The House will now take up further consideration of the following motion moved by Shri T. T. Krishnamachari on the 17th December, 1964, namely:

"That the Bill further to amend the Companies Act, 1956, be referred to a Joint Committee of the Houses consisting of 45 members, 30. from this House.....".

Shri Surendranath Dwivedy will continue his speech.

**Shri Surendranath Dwivedy (Kendrapara):** Mr. Speaker, yesterday I was pointing out that in spite of the wide powers given in the law, the Government has failed to take adequate measures to stop the malpractices and specially the record of the Company Law Administration, which is entrusted with this task, is very